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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

C. P. No.367 of 1994 in O.A. No.7 of 1994

Dated New Delhi, this 8th day of February, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN(J)  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

G. S. Gopala  
S/o Late Shri R. S. Gopala  
R/o HL-16, Anand Vihar  
Near Hari Nagar Depot  
Jail Road  
NEW DELHI-64.

...Applicant

By Advocate: Shri P. P. Khurana

VERSUS

1. Union of India  
Through the Secretary  
Ministry of Finance  
Department of Revenue  
North Block  
NEW DELHI.

2. Shri M. R. Sivaraman  
Secretary to the  
Government of India  
Department of Revenue  
Ministry of Finance  
Central Secretariat  
North Block  
NEW DELHI-110001.

...Respondents

By Advocate: Shri V. P. Uppal

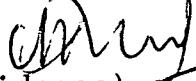
O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

Shri P. P. Khurana, learned counsel for the applicant states that since the respondents have, in substance, complied with the orders of the Tribunal and at present there is no grievance surviving, it is not necessary to proceed further with the Contempt Petition.

In the circumstances, we find that there is no necessity to proceed further with this Contempt Petition and the same is dismissed. Notices issued to the respondents on C.P. stands discharged.

  
(K. Muthukumar)  
Member(A)

  
(A. V. Haridasan)  
Vice Chairman(J)

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